

## WRITTEN ANSWERS TO QUESTIONS

## Requirement and Production of Steel

- \*487. SHRI S. P. RAMAMOORTHY :  
SHRI GADILINGANA GOWD :  
SHRI MEETHA LAL MEENA :  
SHRI S. XAVIER :  
SHRI P. N. SOLANKI :  
SHRI N. K. SOMANI :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) the total estimated requirement of steel in the country ;

(b) the total estimated average production of steel ; and

(c) how the gap, if any, between the demand and supply is likely to be filled ?

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI C. M. POONACHA) : (a) to (c). The Steering Group on iron and steel set up by this Ministry, had assessed the demand of finished steel by 1973-74 to be 8.42 million tonnes per annum. The availability of finished steel from main steel producers as well as secondary producers as per their present capacity at 90% utilization, is 6.346 million tonnes, leaving a gap of 2.07 million tonnes to be filled up. To fill this gap, in pursuance to the recommendations of the Steering Group, Planning Commission has accepted a programme for the Fourth Plan period consisting of introduction of technological improvements, installation of balancing and finishing facilities in the existing plants and expansion of Bhilai Steel Plant, apart from completion of Bokaro Stage I and expansion of IISCO. To meet the demand of plates in the Fourth Plan a plate mill will also be installed. In addition with a view to meet the rising demand in the Fifth Plan, period it is intended to go ahead with the 2nd stage of Bokaro and initiate work on setting up capacity in one or more new steel plants. To fill up the gap between indigenous production and demand, import of certain special categories of steel will have to be resorted to. With the completion of Fourth Plan programme, a capacity corresponding to 8.46 million tonnes per annum of finished steel taking into account the utilization factor is expected to be available.

## Adverse Observations Against Former Chief Justice of India

- \*488. SHRI JAI SINGH :  
SHRI HARDAYAL DEVGUN :  
SHRI YAJNA DATT  
SHARMA :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Starred Question No. 1177 on the 18th April, 1969 and state :

(a) whether the Ministry of Home Affairs have forwarded the judgment delivered by Justice P. B. Mukherjee of the Calcutta High Court, observing adversely against Shri P. B. Sinha, a former Chief Justice of India, for examination in the light of the provisions of the Companies Act ; and

(b) if so, the result of the examination ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). Yes Sir. As already mentioned by the Home Minister in his answer to Question No 1177 dated the 18th April, 1969, the observations do not reveal a *prima facie* case of misfeasance, fraud or other misconduct specified in Section 388B of the Companies Act. However, the judgment containing the observations was appealed against in the High Court and it is understood that judgment will also be looked into when a copy becomes available.

## Strictures Against Madhya Pradesh Chief Minister

- \*489. SHRI RAM SINGH  
AYARWAL :  
SHRI KANWAR LAL GUPTA :  
SHRI ONKAR SINGH :  
SHRI SHARDA NAND :  
SHRI RABI RAY :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the Election Commission has asked the Madhya Pradesh Chief Minister to appear before it in connection with certain strictures passed by the State High Court against him in the recent judgement holding Shri D. P. Mishra's election to the Assembly in 1963 as void ;